

(a) the compensation paid by the DDA to the allottees for delayed construction/allotment/possession of the flats;

(b) whether the registrants of the 1979 New Pattern Scheme are also likely to be paid compensation for the inordinate delay in the construction/allotment/possession of the flats; and

(c) if so, the quantum, rate and likely date of compensation?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) The Delhi Development Authority pays compensation to the allottees of SFS flats only for delayed construction/possession of the flats. In case of SFS flats allocations are made in advance before completion of the flats and 90 per cent of the estimated cost of the flats is demanded from the allottees in advance in four six-monthly instalments. As per terms and conditions, DDA has to complete allocated flats within a period of 2 years and 6 months and in case of failure on the part of DDA interest/compensation at 7% p.a. for the first six months beyond 2 years 6 months and thereafter @ 10% per annum is required to be paid to the allottees on the amount deposited by them.

(b) and (c). Under New Patterns Registration Scheme, 1979, cost of flats is demanded from allottees on completion of flats and the entire cost of construction/completion of the flats is invested by DDA from its own resources. There is no provision in the terms and conditions of the scheme to pay any compensation to the registrants of New Pattern Registration Scheme, 1979 who are awaiting allotment.

Reconstitution of DDA

509. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI RAM TAHAL CHOUDHARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether recently any high level meeting was held to review the functioning and re-constitution of the Delhi Development Authority; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). No Sir. This Ministry had not convened any high level meeting recently to review the working and restructuring of DDA. However, a meeting was convened by Home Minister on

5.6.1995 in which Minister of Urban Affairs and Employment, Lt. Governor, Delhi, Chief Secretary GNCTD, Special Secretary, Ministry of Home Affairs and Senior Officers of this Ministry participated. In this meeting, the issues relating to the composition, structure and mandate of Delhi Development Authority were discussed.

[Translation]

Share of Small Scale Industries

510. SHRIMATI SHEELA GAUTAM :
SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the unit contribution of small scale industrial units in industrial development of the country has been increasing for the last several years;

(b) if so, the percentage thereof during the last three years including 1994-95;

(c) whether the capital invested in small scale industries is quite low as compared to the total investment made in the industrial sector of the country; and

(d) if not, the percentage thereof during 1992-93, 1993-94 and 1994-95 separately?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). The contribution of small scale industrial units in industrial development/production of the country has been increasing for the last three years. This percentage share in 1991-92, 1992-93 and 1993-94 was 40.18, 40.58 and 40.62 respectively. The comparative figure for 1994-95 are not available.

(c) Yes, Sir.

(d) Does not arise.

[English]

Setting up of Nirman Kendras

511. SHRI R. SURENDER REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Nirman Kendras presently functioning and the number of new Kendras proposed to be set up during the next three years, the details thereof State-wise;

(b) the expenditure involved in setting up of each Kendra and their mode of funding and financing;

(c) whether his Ministry has laid down any criteria/norms/guidelines for identification of the location of these Nirman Kendras;

(d) if so, the details thereof;

(e) the details of the assistance, financial or otherwise rendered by the HUDCO to these Kendras;

(f) whether the Union Government have extended or propose to extend any excise relief for materials produced by these Kendras; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) As on date 207 Centres are functioning under the National Network of Building Centres throughout the country. State-wise details are given in enclosed *Statement*. Since the programme is to be demand driven, no State-wise targets have been laid down. It is proposed, however, to set up atleast one Centre in each district by end of 8th Five Year Plan.

(b) The expenditure on operationalisation of these Centres varies, depending on the nature of activities being undertaken by each Centre and other factors, such as availability of land/infrastructural support to the Centre from State Government/promoter agency. A Govt. of India grant ranging between Rs. 3 to 5 lakhs, depending upon the variety of activities undertaken by the Centre, is available. In addition, HUDCO provides them support for land development, machinery/equipment construction, etc. Out of KfW grant, HUDCO also provides soft loan for working capital and machinery, etc upto the maximum extent of Rs. 22 lakhs.

(c) & (d) The Centres are established as per expressed local needs. It is envisaged to set up atleast one Centre in each district.

(e) In addition to release of Central Govt. grant totalling Rs. 4.87 crores to various Centres, HUDCO has committed KfW grant of Rs. 16.37 crores, HUDCO R&D grant of Rs. 1.12 crores and soft loan of Rs. 4.20 crores.

HUDCO has also provided technical guidance through conducting 6 training programmes for training 150 project managers and 98 Supervisors/Master Masons. It also coordinates with State agencies to ensure greater State support to these Centres. It has also provided guidance on R&D work in housing technology for wider dissemination through these Centres.

(f) & (g) Government has provided full excise exemption to the building materials/components produced by the various Building Centres since 1989.

STATEMENT

Statement showing details of the State-wise Functional Building Centres as on 15.11.95

Sl.No.	Name of State/UT	Functional
1.	Andhra Pradesh	28
2.	Arunachal Pradesh	-
3.	Assam	3
4.	Bihar	2
5.	Goa	-
6.	Gujarat	5
7.	Haryana	4
8.	Himachal Pradesh	-
9.	J & K	1
10.	Karnataka	16
11.	Kerala	24
12.	Madhya Pradesh	8
13.	Maharashtra	13
14.	Manipur	1
15.	Meghalaya	1
16.	Mizoram	-
17.	Nagaland	-
18.	Orissa	15
19.	Punjab	1
20.	Rajasthan	34
21.	Sikkim	-
22.	Tamil Nadu	28
23.	Tripura	1
24.	Uttar Pradesh	6
25.	West Bengal	9
26.	Delhi	4
27.	A & N Islands	1
28.	Chandigarh	-
29.	Dadra & Nagar Haveli	-
30.	Daman & Diu	-
31.	Lakshadweep	-
32.	Pondicherry	2